



2026:AHC-LKO:22013

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1831 of 2026

Deepak Pandey

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vivek Shukla
Counsel for Opposite Party(s)	:	G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for applicant who has filed supplementary affidavit which is taken on record, learned Additional Government Advocate appearing on behalf of State and perused the record.

This first bail application has been filed with regard to Case Crime No. 74 of 2025, under Section 419, 420, 467, 468, 471, 506 IPC and Section 66-C, 66-D IT Act, Police Station Deeh, District Raebareli.

As per contents of FIR, primary allegations have been levelled against one Sonu Pandey alias Yogendra Pandey who is said to have induced the informant for opening an account for the purposes of receiving proceeds of cyber crime. It is stated that informant was unaware of the said fact and became aware only once said account was seized.

It has been submitted by learned counsel for applicant that he has been falsely implicated in allegations levelled against him. His name has not been taken by the complainant during course of investigation before the investigating officer. The applicant has not taken any money from the complainant. Name of the applicant has surfaced in the confessional statement of co-accused person Durgesh Pandey who has taken the name of the applicant as Deepak Redra whereas the name of the applicant is Deepak. The offence is triable by Magistrate.

The co-accused Durgesh Pandey, Sonu Pandey and Sanjay Pandey have

been granted bail vide orders placed on record as Annexure No.6 to the bail application.

Learned A.G.A. has opposed bail application with submission that the applicant has a criminal history of four other cases. To it, learned counsel submits that he has explained criminal history in para 3 of the supplementary affidavit.

Upon consideration of submissions advanced by learned counsel for parties and upon perusal of material on record, bail orders of the co-accused, including the main accused Deepak Pandey, the applicant has explained criminal history in the supplementary affidavit, the applicant is in jail since 30.12.2025, looking to the nature of allegations levelled against the applicant without expressing any opinion on the merits of case and considering the nature of accusation, prima facie, this Court finds, the applicant is entitled to be released on bail in this case.

Accordingly bail application is allowed on the ground of parity.

Let applicant Deepak Pandey involved in the aforesaid case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

- (i) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.
- (ii) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him under Section 229-A of the Indian Penal Code.
- (iii) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. is issued and the applicant fails to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against him, in

accordance with law, under Section 174-A of the Indian Penal Code.

(iv) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 313 Cr.P.C. If in the opinion of the trial court, absence of the applicant is deliberate or without sufficient cause, then it shall be open for the trial court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

(Rajeev Bharti,J.)

March 30, 2026

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